1587

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA); (a) and (b) Yes, Sir.

(c) The duration of LL.B. Course for the day and the evening scholars has been prescribed by the University on the basis of the recommendation of a Committee headed by the then Chief Justice of India Shri P. B. Gajendragadkar to the effect that in order to prevent deterioration of standards in the evening classes where students will not be in a position to devote as much time to their studies as will be required of the day scholars under the new courses, which are recognisedly far heavier than the courses taught hitherto, the evening students should be required study for four years. This will enable the Course to be distributed less intensely for them and in such a way that they can cope with it. The Bar Council of India have also made rules that no person shall be eligible for enrolment under the Advocates Act, 1961 unless he has done a course of instruction in Law, whose duration is three years for full-time pupils and four years for part-time pupils.

There is, therefore, no question of discrimination in the matter.

CONTROL OVER PRIVATE EDUCATIONAL INSTITUTIONS

366. SHRI YELLA REDDY : SHRI SITARAM JAIPURIA :

Will the Minister of EDUCATION be pleased to state ^

- (a) whether there is any proposal under Government's consideration to bring legislation to regulate and control private educational institutions in the country;
- (b) if so, what are the main features of the proposed legislation; and
- (c) when it is expected to be brought before Parliament?

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): (a) and (b) A model Bill has been prepared and sent to the State Governments for necesary action and comments thereon, if any. The question of enacting this measure in respect of the Union Territories is under consideration.

(b) The Bill aims at regulating the establishment, maintenance and activities of private (unrecognised) educational institutions preparing students for recognised degrees, diplomas and certificates.

to Questions

करल में पकड़े गये पत्र के बारे में जांच पड़ताल

- 367 श्री विमलकुमार मन्नालालकी चौरिड़िया : क्या गृह-कार्य मंत्री, केरल में पकड़े गये एक पत्न से, जिसमें कितपथ सरकारी अधिकारियों की समाप्त करने की धमकी दी गई है, सम्बन्ध रखने बाले अतारांकित प्रश्न संख्या 89 के 19 फरवरी, 1965 को राज्य सभा में उत्तर को देखेंगे और यह बताने की कृषा करेंगे कि :
- (क) अब तक की जांच-पड़ताल का क्या परिणाम निकला;
- (ख) जिन अधिकारियों के नाम इस प्रकार का पत्न भेजा गया था उनकी सुरक्षा के लिये सरकार द्वारा क्या कदम उठाये गये हैं; और
- (ग) उस पत्न के लिखने वाले कौन थे और उनके खिलाफ क्या कार्यवाही की_. गई:?

■([INVESTIGATION ON DOCUMENT SEIZED IN KERALA

- 367. Shri V. M. CHORDIA: Will the Minister of Home Affairs be pleased to refer to the reply to Unstarred Question No. 89 given in the Rajya Sabha on the 19th February, 1955. regarding seizure of a document in Kerala threatening certain Government officials with liquidation and state
- (a) the out-come of the investigation so far:
- (b) the steps taken by Government for the safety of the officers to whom such a document was addressed; and
- (c) the names of the authors of the document and action taken against them.?]
 - t[] English translation.